

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Writ Jurisdiction)**  
**W.P.(C) No. 3351 of 2008**

.....

Smt. Surjee Devi ..... **Petitioner**

**Versus**

The State of Jharkhand & Others ..... **Respondents**

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

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For the Petitioner : Mr. Ram Prakash Singh, Advocate  
For the State : Mr. Prabhat Kumar, S.C.-II  
: Ms. Shreshtha Mehta, A.C.to S.C.-II.

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**09/07.09.2021.**

Learned counsel, Mr. Ram Prakash Singh on the instruction of learned counsel for the petitioner, Mr. Rakesh Ranjan and learned counsel for the State, Mr. Prabhat Kumar, S.C.-II assisted by Ms. Shreshtha Mehta, A.C. to S.C.-II have prayed for one week time to assist this Court properly.

Let the matter be listed on 21.09.2021.

It is made clear that petitioner shall file document with regard to Jamabandi created in his favour and the date of creation of Jamabandi and subsequent payment of rent to the State of Bihar.

The State should also explain that if the Jamabandi, which has been created without sanction of the competent authority, for which the then Revenue and Land Reforms Department, Government of Bihar vide letter No.914(Ra) dated 09.12.1998 had issued a direction, why the Deputy Commissioner, Ranchi has not instituted any proceeding against the Circle Officer, who has opened such Jamabandi creating such situation in the State of Jharkhand.

Office is directed to reflect the name of learned counsel, Mr. Prabhat Kumar, S.C.-II in the cause list in place of learned counsel, Mr. Chandra G.A. Bardhan.

**(Kailash Prasad Deo, J.)**

Jay/-